

**DIVISION BENCH**

**ITEM NO.122**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.26/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>VISHWA PRATAP SINGH V/S ROC, KANPUR &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Vipin Kumar Kushwaha, Adv. : *For the Petitioner & Applicant in CA No. 17/2021*

Sh. Shivendra Bahadur, CGSC. : *For the RoC*

Sh. Niraj Kr. Singh, Adv. : *For the IT Deptt.*

**ORDER**

Ld. Counsels representing the respective parties are present.

- 1.** The report of the Income Tax Department is awaited.
- 2.** Let the same be filed within a period of weeks, with an advance copy to be supplied to the counsel opposite.
- 3.** The matter is adjourned for further hearing on 30<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**3<sup>rd</sup> May, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**